

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
STARRED QUESTION NO. †*80
ANSWERED ON 21.07.2016

NEW PROJECTS ON KRISHNA RIVER

*80. SHRIMATI BUTTA RENUKA:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the current status of distribution of water from River Krishna among various States;
- (b) whether the Ministry has received representations from the Government of Telangana urging to take decision on the new projects only after the issue relating to State's share from Krishna River Water is resolved, if so, the details thereof;
- (c) whether the Ministry has taken any decision on the representation; and
- (d) if so, the stand of the Government in this regard?

ANSWER

THE MINISTER FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(SUSHRI UMA BHARTI)

- (a) to (d) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO *80 REGARDING NEW PROJECTS ON KRISHNA RIVER BY SHRIMATI BUTTA RENUKA TO BE ANSWERED ON 21.07.2016.

(a) Krishna Water Disputes Tribunal (KWDT-I) during May, 1976 allocated the share of basin States in the waters of river Krishna as follows:-

Maharashtra	585 TMC
Karnataka	734 TMC
<u>Erstwhile Andhra Pradesh</u>	<u>811 TMC</u>
Total	2130 TMC

Further, Krishna Water Disputes Tribunal (KWDT-II) was set up under Inter-State River Water Disputes Act, 1956 on 2nd April, 2004 to adjudicate upon the water dispute regarding the Inter-State river Krishna and the river valley thereof.

In accordance with the provisions of the Andhra Pradesh Reorganization Act 2014, the term of the KWDT-II has been extended for two years w.e.f. 1st August 2014 for making project-wise specific allocation, if such allocation have not been made by a Tribunal and determine an operational protocol for project-wise release of water in the event of deficit flows in terms of Section 89 of the Andhra Pradesh Reorganization Act, 2014.

(b) to (d) The Government of Telangana vide letter dated 30.01.2016 addressed to Krishna River Management Board (KRMB) expressed concerns about taking up of Rajolibanda Diversion Scheme (RDS) Right Bank Canal by the Government of Andhra Pradesh in Krishna basin. KRMB has forwarded a copy of the said letter to Government of Andhra Pradesh. Further the matter related to distribution of Krishna waters amongst the States of Telangana and Andhra Pradesh are subjudice before KWDT-II.

Further, the Government of Telangana and Andhra Pradesh had agreed on working arrangements for water regulation from common projects on river Krishna for the Water Year 2015-16 during a meeting facilitated by this Ministry on 18-19 June, 2015. The working arrangement has been reviewed in the Ministry during a meeting with the representatives of Governments of Telangana and Andhra Pradesh on 21-22 June, 2016 and has been found satisfactory and also being implemented for the current Water Year 2016-17.'
